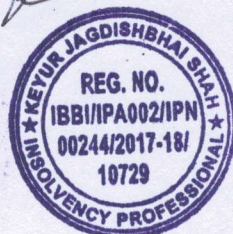


FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
PRODUCTIVE CREATIONS (INDIA) PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Productive Creations (India) Private Limited
2.	Date of incorporation of corporate debtor	18/04/2018
3.	Authority under which corporate debtor is incorporated/ registered	Registrar of Companies, Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U80903GJ2018PTC101912
5.	Address of the registered office and principal office (if any) of corporate debtor	Shop No 10 S.F., Ghazali Arcade, Opp. Amber Tower, 100FT Road, Sarkhej, Ahmedabad, Gujarat - 382210 India
6.	Insolvency commencement date in respect of corporate debtor	02/11/2020 (copy of order received on 06/11/2020)
7.	Estimated date of closure of insolvency resolution process	05 th May, 2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Keyur Jagdishbhai Shah Regn. No.: IBBI/IPA-002/IP-N00244/2017-18/10729
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 408, Chitrarath Complex, Opp. Municipal Market, Off C.G. Road, Behind Hotel President, Navrangpura, Ahmadabad – 380009, Gujarat, India E-mail id: cs.keyurshah@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 1007, Sun Avenue One, Near Shreyas Foundation, Manekbaug Society, Ambawadi, Ahmedabad, Gujarat – 380015 E-mail id: cirp.productive@gmail.com
11.	Last date for submission of claims	20 th November, 2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	-
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	-
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: N.A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **PRODUCTIVE CREATIONS (INDIA) PRIVATE LIMITED** on 02/11/2020 (copy of order received on 06/11/2020).



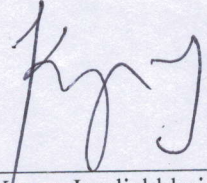
The creditors of **PRODUCTIVE CREATIONS (INDIA) PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **20/11/2020** to the interim resolution professional at the address mentioned against entry No. 10.

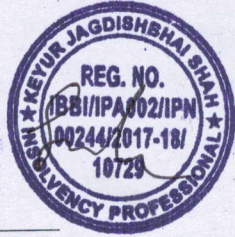
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the concerned class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 06/11/2020
Place: Ahmedabad


Keyur Jagdishbhai Shah
Interim Resolution Professional



No. IBBI/IPA-002/IP-N00244/2017-18/10729

In the matter of M/S PRODUCTIVE CREATIONS (INDIA) PRIVATE LIMITED

CHANGE OF NAME
I have changed my name from **KESHAVLAL MAFATLAL PARMAR** to **KESHAVLAL MAFATLAL SHAH**. Add: 24, Golden Villa, T.P.-44, Chandkheda, Ahmedabad-382424
D184

CHANGE OF NAME
I have changed my name from **DHANIBEN KACHARABHAI PARMAR** to **GEETA KACHARABHAI PARMAR**. Add: 24, Golden Villa, T.P.-44, Chandkheda, Ahmedabad-382424
D184A

CHANGE OF NAME
I have changed my name from **SMEILA SAMSON PILLI** to **SHEILA SAMSON PILLI**. Add: A-405, Sakankhs Apartment, Memnagar, Ahmedabad-380052
1956

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF PRODUCTIVE CREATIONS (INDIA) PRIVATE LIMITED

RELEVANT PARTICULARS	
1	Name of corporate debtor
2	Date of incorporation of corporate debtor
3	Authority under which corporate debtor is incorporated/ registered
4	Corporate Identity No. / Limited Liability Identification No- of corporate debtor
5	Address of the registered office and principal office (if any) of corporate debtor
6	Insolvency commencement date in respect of corporate debtor
7	Estimated date of closure of insolvency resolution process
8	Name and registration number of the insolvency professional acting as interim resolution professional
9	Address and e-mail of the interim resolution professional, as registered with the Board
10	Address and e-mail to be used for correspondence with the interim resolution professional
11	Last date for submission of claims
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)
14	(a) Relevant Forms and (b) Details of authorized representatives are available at :

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **PRODUCTIVE CREATIONS (INDIA) PRIVATE LIMITED** on 02/11/2020 (copy of order received on 06/11/2020).

The creditors of **PRODUCTIVE CREATIONS (INDIA) PRIVATE LIMITED** are here by called upon to submit their claims with proof on or before 20/11/2020 to the interim resolution professional at the address mentioned against entry No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the concerned class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

SD/- Keyur Jagdishbhai Shah
Interim Resolution Professional
No. IBBI/IPA-002/IP-NO0244/2017-18/10729
In the matter of **M/S PRODUCTIVE CREATIONS (INDIA) PRIVATE LIMITED**

Date: 07/11/2020
Place: Ahmedabad

ROLCON ENGINEERING COMPANY LIMITED
CIN : L29259GJ1961PLC001439
Reg. Office Address: Annad Sojitra Road, Vallabh Vidyanagar - 388120, Gujarat-India.
PHONE : (02692) 230766/230866 FAX:(02692) 236480/236453
WEBSITE: www.rolconengineering.com, E-MAIL : rolcon@rolconengineering.com

EXTRACT OF STATEMENT OF STANDALONE UNAUDITED FINANCIAL RESULTS FOR THE QUARTER & HALF YEAR ENDED SEPTEMBER 30, 2020

Sr. No.	PARTICULARS	(Amt In Lakh)			(Amt In Lakh)		
		Quarter ended 30-09-2020	Quarter ended 30-06-2020	Quarter ended 30-09-2019	Half Year ended 30-09-2020	Half Year ended 30-09-2019	Year ended 31-03-2020
		Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Audited
1	Total Income from Operations	757.36	429.92	991.61	1187.28	1925.09	3686.79
2	Net Profit / (Loss) from Ordinary Activity After Tax	33.40	14.18	23.42	47.88	67.97	49.30
3	Net Profit / (Loss) for the Period after Tax (Before extra Ordinary Items)	33.40	14.48	23.42	47.88	67.97	49.30
4	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	33.40	14.48	23.42	47.88	67.97	49.30
5	Equity Share Capital	75.60	75.60	75.60	75.60	75.60	75.60
6	Reserves (Excluding Reserves shown in the Balance Sheet of the Previous Year)	-	-	-	-	-	1027.72
7	Earnings Per Share (before extraordinary items) (of Rs. 10/- each)						
	Basic :	4.42	1.92	3.10	6.33	8.99	6.52
	Diluted:	4.42	1.92	3.10	6.33	8.99	6.52
8	Earnings Per Share (after extraordinary items) (of Rs. 10/- each)						
	Basic :	4.42	1.92	3.10	6.33	8.99	6.52
	Diluted:	4.42	1.92	3.10	6.33	8.99	6.52

NOTE :

- The above is an extract of the detailed format of Quarter / half year ended september 30, 2020 standalone unaudited Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Financial Results for the Quarter / half year ended september 30, 2020, are available on the Stock Exchange websites : www.bseindia.com and company's website : www.rolconengineering.com.
- There was no exceptional / extra - ordinary item during the quarter / half year ended on September 30, 2020.
- The company has identified its bussiness of Manufacturing of Industrial chain and sprocket as its only primary reportable segement in accordance with the requirement of IND AS 108 "Operating Segments". Accordingly no separate segement information has been provided.
- Basic and diluted Earning par share is calculated on total comprehensive income.

For and on behalf of the Board of Directors of
Rolcon Engineering Company Limited

SD/-
Ashish S. Amin (Managing Director)
DIN: 01130354

Place : Vallabh Vidyanagar
Date : November 6, 2020

AKASH INFRA-PROJECTS LIMITED
Registered Office: 2 Ground Floor, Abhishek Ground Complex, Opp. Hotel Haveli, Sector-11, Gandhinagar -382011, IN
CIN: L45209GJ1999PLC036003, Ph. : +91-079-23227006, Fax- +91-079-23231006 Website:- www.akashinfra.com E-mail: cs@akashinfra.com

Extract of Statement of Standalone and Consolidated Un-Audited Financial Results for the Quarter and half year ended on 30-9-2020
(Rs. in lakhs Except per Share Data)

Sr. No	Particulars	Standalone						Consolidated					
		Quarter Ended			Half Year Ended			Quarter Ended			Half Year Ended		
		30/9/2020	30/6/2020	30/9/2019	30/9/2020	30/9/2019	31/3/2020	30/9/2020	30/6/2020	30/9/2019	30/9/2020	30/9/2019	31/3/2020
		Un-Audited	Un-Audited	Un-Audited	Un-Audited	Un-Audited	Audited	Un-Audited	Un-Audited	Un-Audited	Un-Audited	Un-Audited	Audited
1	Total Income from Operations (net)	1,640.29	1,227.98	1,603.36	2,868.27	4,071.93	7,334.35	1,641.75	1,229.45	1,603.81	2,871.21	4,073.72	7,339.90
2	Net Profit for the period (before Tax, Exceptional and Extra ordinary items)	29.21	14.15	97.10	43.36	169.73	78.15	29.50	14.42	96.59	43.93	168.54	77.49
3	Net Profit for the period (before Tax after Exceptional and Extra ordinary items)	29.21	14.15	97.10	43.36	169.73	78.15	29.50	14.42	96.59	43.93	168.54	77.49
4	Net Profit / (Loss) for the period after tax	23.88	11.57	63.48	35.45	135.06	63.70	23.62	13.83	61.65	37.45	129.77	62.21
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	24.44	12.12	62.37	36.56	135.06	68.14	23.91	15.92	58.86	39.84	130.06	67.20
6	Paid-up Equity Share Capital of Face Value Rs. 10/- Each	1,686.25	1,686.25	1,686.25	1,686.25	1686.25	1,686.25	1,686.25	1,686.25	1686.25	1,686.25	1,686.25	1,686.25
7	Other Equity (Excluding Revaluation reserve) as show in Audited Balance Sheet of Previous Year)	-	-	-	-	-	5922.23	-	-	-	-	-	6192.15
8	Earnings Per Equity Share (Not Annualised) Basic	0.14	0.07	0.37	0.22	0.80	0.40	0.14	0.09	0.35	0.24	0.77	0.40
	Earnings Per Equity Share (Not Annualised) Diluted	0.14	0.07	0.37	0.22	0.80	0.40	0.14	0.09	0.35	0.24	0.77	0.40

Notes

- The above is an extract of the detailed format of Un-Audited Financial Result for the Quarter and half Year ended on 30-9-2020 filed with the Stock Exchanges under Regulation 33 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of Un-Audited financial Results for the aforesaid Quarter are available on the Stock Exchange website i.e. www.nseindia.com and on the website of the Company i.e www.akashinfra.com.
- The above results have been reviewed by the Audit Committee of the Directors and approved by the Board of Directors at their meeting held on 5th November, 2020.
- Figures for the previous periods have been regrouped/ reclassified/ restated wherever necessary.

Place : Gandhinagar
Dated : 05-11-2020

For Akash Infra-Projects Limited
Yoginkumar Haribhai Patel
Managing Director
DIN : 00463335

Disclaimer
A d v e r t i s e m e n t
appeared in this News
Paper have not been
verified factually and
"WESTERNTIMES" does
not stand responsible for
the sales proposition.

itel on 'steady growth path' with Smart gadgets, TV launch
New Delhi,
Smartphone brand itel is on the path of steady growth by extending its product experience to a wider product portfolio with the launch of smart gadgets and televisions, a top company executive said on Friday.

WESTERN RAILWAY-AHMEDABAD PUBLIC NOTICE

It is informed that the non-commercial trains will start operating on newly laid third line between V a t v a - Ahmedabad section from 09.11.2020 . General public are requested to keep away from Railway Track .
Crossing of Railway Track or movement near Railway Track can be fatal.

Like us on: [Facebook.com/WesternRly](https://www.facebook.com/WesternRly) - Follow us on: twitter.com/WesternRly

TIRUPATI SARJAN LIMITED
Regd. Office: A-11, 12, 13, Satyamev Complex, Opposite Gujarat High Court, S.G. Highway, Ahmedabad – 380060, Website: www.tirupatisarjan.com
CIN: L45100GJ1995PLC024091

NOTICE
Notice is hereby given, that pursuant to Regulation 29 read with Regulation 47 of SEBI (Listing Obligation and Disclosure Requirements) Regulations 2015, meeting of Board of Directors of the Company is scheduled to be held on Wednesday, 11th November, 2020, at Registered office of the Company interalia to consider and approve the Unaudited Financial Results of the Company for Second Quarter & Half Year ended on September 30, 2020.
The details of aforesaid meeting shall also be on the website of the Company i.e. www.tirupatisarjan.com and also on the website of the Stock Exchange i.e. www.bseindia.com
For, Tirupati Sarjan Limited,
Sd/-
Ruchir Rushikeshbhai Patel,
Director (DIN-03185133)

Date: 06.11.2020
Place : Ahmedabad

CHANGE OF NAME
I have changed my name from **GEETA KACHARABHAI PARMAR** to **GEETA KESHAVLAL SHAH**. Add: 24, Golden Villa, T.P.-44, Chandkheda, Ahmedabad-382424
D184B

CHANGE OF NAME
I have changed my name from **PATEL PARTH CHETANBHAI** to **PATEL PARTHKUMAR CHETANBHAI** Add: Madhav Bunglow, B/h. Maniba School, Sardar Chowk, Krishnanagar Ahmedabad-382345
1954A

PUBLIC NOTICE
District Ahmedabad Sub-District Ahmedabad-2 (Vadaj) Sabarmati Taluko, Chandkheda town border Survey No. 429/4, 429/7, 429/8, T.P. No. 22, Final Plot No. 9 in which HIRAMANKE CO. OP. H. S. LTD., is situated for residential purpose. In which, Tenament No. D/ 6, 100 Sq.Mts area with 72.74 Sq.Mts. constructed property is in the name of deceased Kiranben Dilipbhai Bhatt's heir (1) Dilipbhai Pravinchandra Bhatt, (2) Chirag Dilipbhai Bhatt & (3) Reshma Dilipbhai Bhatt joint property and possession holder. They have sold the property to our client Lalaji Kanaji Vanzara, and Kaiiasben Lalaji Vanzara. They have avail Loan from I. D. F. C. FIRST BANK LTD. As such, our client has asked for the Title Clearance Certificate. In case, there is anybody's share, percentage, Bank loan, Hypothecation, Lien Right, one has to send their OBJECTION within 14 days to us. If found NIL, will act accordingly and issue Title Clearance Certificate. No such objection will be entertained, which may note.
Sd/-
Through us **SANJAY PATEL**
Advocate A/105, 1st Floor, Pramukh Arcade, Kudasan, Gandhinagar.

Date : 06.11.2020
Place : Gandhinagar

BRIDGE SECURITIES LTD.
Regd. Office : 17, Suhasnagar Society, Nr. Dinesh Hall, Ashram Road, Ahmedabad - 380 009
(CIN: L67120GJ1994PLC023772, Web: www.bridgesec.co.in)
E-mail : bridgecurities@yahoo.co.in, Phone: 079-26578808

Extract of Unaudited Financial Result (Standalone) for the Quarter ended on 30/09/2020 (Rs.in Lakhs)

Sr. no	Particulars	Quarter ended/ Current year ending 30.09.2020	Year to date figures/ previous year ending 30.09.2019	Corresponding 3 months ended in the previous year 30.09.2019
	Whether results are Audited or Unaudited	Unaudited	Unaudited	Unaudited
1	Total income from operations (net)	27.45	52.67	25.54
2	Net Profit/(loss) for the period (before Tax, Exceptional and/or Extraordinary items)	-10.48	18.28	-7.36
3	Net Profit/(loss) for the period before Tax (after Exceptional and/or Extraordinary items)	-10.48	18.28	-7.36
4	Net Profit/(loss) for the period after Tax (after Exceptional and/or Extraordinary items)	-10.48	18.28	-7.36
5	Total Comprehensive Income for the period (Comprising Profit/(Loss) for the period (after Tax) and Other Comprehensive Income (after tax)	-10.48	18.28	-7.36
6	Paid up Equity Share Capital	336.13	336.13	336.13
7	Reserves (Excluding Revaluation Reserve) as shown in the auditing Balance Sheet of the previous year	-249.20	-201.94	-201.94
8	Earnings Per share (of Rs 10/- each) (for continuing and discontinuing operations)- Basic :	-0.31	0.54	-0.22
	Diluted :	-0.31	0.54	-0.22

Note: The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly/Annual Financial Results are available on the Stock Exchange websites (www.bseindia.com) & on Company's website (www.bridgesec.co.in)

For **BRIDGE SECURITIES LIMITED**
sd/-
Pragnesh R. Shah
Chairman & Managing Director
(DIN: 00144888)

Place : Ahmedabad
Date : 06.11.2020

CHANGE OF NAME
I have changed my name from **SACHIN FATABHAI PATEL** to **CHAUDHARY SACHINKUMAR FATABHAI** Add: Vill- Samettri, Ta.Dehgam Dist.Gandhinagar
1954

Gujarat Raffia Industries Limited
CIN : L17110GJ1984PLC007124
Regd. Office: Plot No. 455, Santej Vadsar Road, Village : Santej, Taluka : Kalol - 382721

NOTICE
Pursuant to Regulation 29 read with Regulation 47 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, Notice is hereby given that a Meeting of Board of Directors of the Company will be held on **November 12, 2020, Thurs day**, at above mentioned Registered Office address, interalia, to consider and approve and take on record the Unaudited Financial Results of the Company for Quarter and Half Year ended on September 30, 2020. This intimation will be made available on the Website of the Company www.gritarp.com and on the Website of Stock Exchanges where the shares of the Company are listed i.e. www.bseindia.com & www.nseindia.com
By order of the Board
For, Gujarat Raffia Industries Ltd.
sd/- **Dhavai Patel**
Company Secretary
Dated : 06-11-2020
Place : Santej

It is notified for the information that my Original Qualifying Examination Certificate of Main Secondary Examination of Year 2018 and Roll No. 1102705 issued by CBSE has been Actually Lost
Name of Candidate -
Bhavya Patel
C-101, Vrundavan Flat, Premchandnagar - Bodakdev Road, Nr. Mansi Circle, Satellite, Ahmedabad-380015, Gujarat, T. 9106740191

Ankleshwar Nagarpalika Ankleshwar Tender Notice
Ankleshwar Nagarpalika Invite On-line Tender for the below mention work. On-line Tender download from 06.11.2020 to 17.11.2020, 18.00 hrs. Physical document should reach on or before 20.11.2020 to Ankleshwar Nagarpalika office by RPAD/Speed post only. Tender download from www.nprocure.com and www.statetenders.com

No	Work	Amount
1	P.S,L,L and joining R.C.C. pipes and Construction of Chambers and R.C.C. Wall for disposal of waste water near Gamtalav of Ankleshwar Nagarpalika. (2nd Time)	11,95,767/-
2	P.S,L,L and joining R.C.C. pipes and Construction of Chambers and R.C.C. Wall for disposal of waste water behind firestation near Gamtalav of Ankleshwar Nagarpalika. (2nd Time)	13,00,750/-

SD/-
Keshavlal M. Koladiya
Chief Officer

SD/-
Chaitanya B. Golwala
Chairman

SD/-
Dakshaben D. Shah
President

Ankleshwar Nagarpalika Ankleshwar
Date : 4.11.2020. INF/BCH/465/20-21

ELIXIR WEALTH MANAGEMENT PRIVATE LIMITED
Regd Office: 112, 1st Floor, Fortune Gee Bee Complex Vapi Daman Main Road, Somnath, Daman – 396 210 CIN: U67120DD1992PTC004770, Tel: 7574888146,
Email id: dm@elixirwealth.com
FORM NO. INC-26
[Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014]
Advertisement to be published in the newspaper for change of registered office of the Company from Union Territory of Dadra & Nagar Haveli and Daman & Diu to the State of Maharashtra
PUBLIC NOTICE
Before the Central Government,
Regional Director, Western Region,
In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of Companies (Incorporation) Rules, 2014
AND
In the matter of Elixir Wealth Management Private Limited having its registered office at 112, 1st Floor, Fortune Gee Bee Complex Vapi Daman Main Road, Somnath, Daman – 396 210, Union Territory of Dadra & Nagar Haveli and Daman & Diu **Applicant**
Notice is hereby given to the General Public that the Company proposes to make an application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 11th September, 2020 to enable the Company to change its Registered Office from "Union Territory of Dadra & Nagar Haveli and Daman & Diu" to the "State of Maharashtra". Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver **either on the MCA-21 portal (www.mca.gov.in) by filing investor compliant form** or cause to be delivered or send by registered post of his / her objections supported by an affidavit stating the nature of his / her interest and grounds of opposition to the Office of the Regional Director, Western Region, at the address Everest, 5th Floor, 100, Marine Drive, Mumbai – 400002, Maharashtra, within fourteen days of the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below.
Office No. 112, 1st Floor, Fortune Gee Bee Complex Vapi Daman Main Road, Somnath, Daman – 396 210,
For and on behalf of the Applicant
ELIXIR WEALTH MANAGEMENT PRIVATE LIMITED
DIPAN MEHTA
DIRECTOR
DIN: 00115154

જવાનોની સેવાનિવૃત્તિની વય વધારવાનો પ્રસ્તાવ રજુ

(એજન્સી) નવીદિલ્હી, ચીફ ઓફ ડીફન્સ સ્ટાફ (સીડી એસ) બિપીન રાવને ગુરૂવારે કહ્યું હતું કે ઘણી શાખાઓમાં અધિકારીઓ અને જવાનોની સેવાનિવૃત્તિની વય વધારવાના હેતુથી અગ્રીમ પંક્તિના સૈનિકોના કલ્યાણ માટે નવો પ્રસ્તાવ લાવવામાં આવ્યો છે. આ પ્રસ્તાવોમાં સમય પહેલાં સેવાનિવૃત્તિ લેનારા જવાનોના પેન્શનનું પુનઃ નિરીક્ષણ કરવાની જોગવાઈ પણ સામેલ છે. પ્રસ્તાવ હેઠળ જે જવાનો નાબુશ છે જેઓ ટેકનિકલ રૂપે યોગ્ય છે અને બહાર તકની તલાશ કરવા માટે સેવા નિવૃત્તિ લેવા માગે છે. તેમને પેન્શન આપવામાં આવશે. આ પ્રસ્તાવોને

લઈને જનરલ બિપીન રાવતે કહ્યું હતું કે તેઓ સક્ષમ ફટલાઈન સૈનિકોની ભલાઈ અંગે વધારે ચિંતિત છે. જે વાસ્તવિક મુશ્કેલીઓનો સામનો કરે છે. અને જમના સાહસ અને વીરતા ઉપર દેશ ગર્વ અનુભવે છે. અધિકારીઓ અને જવાનો બંનેની સેવાનિવૃત્તિની વય વધારવાના પ્રસ્તાવ અને સમય પહેલાં સેવા નિવૃત્તિની માંગણી કરનારા કર્મીઓની પરેનની પાત્રતામાં કમીના પ્રસ્તાવની અલોચના કરવામાં આવી રહી છે. જેમા સેનાથી નિવૃત્ત થનારા જવાનોનો સમુદાય પણ સામેલ છે. ચાલુ અઠવાડીયાની શરૂઆતમાં જે જાણકારી સોશયલ મીડીયા ઉપર લીક થઈ હતી.

ઉદ્ધવ સરકારની જનતાને ફટાકડા નહીં ફોડવાની અપીલ કરી

નવીદિલ્હી, તહેવારોની સીજનની વચ્ચે કોરોના વાયરસ મહામારી પર કાબુ મેળવવા માટે કેન્દ્ર અને રાજ્ય સરકારો તરફથી અનેક ઉપાયો કરવામાં આવી રહ્યાં છે અનેક રાજયોને કોરોના મહામારી અને વાયુ પ્રદુષણને રોકવા માટે ફટાકડાના વેચાણ પર પ્રતિબંધ લગાવવાનો પણ નિર્ણય કર્યો છે. મહારાષ્ટ્ર સરકારને દિવાળી દરમિયાન કોવિડ ૧૯ પર નિયંત્રણ કરવા માટે સાવધાનીપૂર્વકના પગલા ઉઠાવતા આજે માનક સંચાલિક પ્રક્રિયા એસઓબી જારી કરી. સુત્રોના જણાવ્યા અનુસાર

મુખ્યમંત્રી ઉદવ ઠાકરેના નેતૃત્વવાળી મહારાષ્ટ્ર સરકારને રાજયના લોકોને ફટાકડા ફોડવાથી બચવાની વિનંતી કરી છે જેથી શોર બકોર અને વાયુ પ્રદુષણ પર લગામ લગાવી શકાય મહારાષ્ટ્ર સરકારના લોકોને અપીલ કરતા પહેલા રાજસ્થાન અને દિલ્હી સરકારે ફટાકડાના વેચાણ પર અને આતશબાજી પર રોક લગાવી દીધી છે. દિલ્હીની કેજરીવાલ સરકારે કોરોના વાયરસ અને વધતા પ્રદુષણને જોતા કોઈ પણ રીતના ફટાકડાના વેચાણ પર પ્રતિબંધ લગાવ્યો છે આ રોકે ૩૦ નવેમ્બર સુધી છે. આ પહેલા દિલ્હીમાં ગ્રીન ફટાકડાની વેચાણની છુટ્ટ હતી પરંતુ હવે દિલ્હી

સરકારે તેના પર પણ રોક લગાવી દીધી છે એટલે કે દિલ્હીમાં હવે કોઈ પણ રીતના ફટાકડા ન તો ખરીદી શકાશે અને ન તો ફોડી શકાશે જો કે રાષ્ટ્રીય પાટનગર દિલ્હીથી જોડાયેલ ગુરૂગ્રામમાં ફટાકડા વિના દિવાળી મનાવવામાં આવશે જીલ્લા પ્રસાસને ૧૪ નવેમ્બરે દિવાળી પહેલા અને બાદમાં ફટાકડા અને આતશબાજી કરવા પર પ્રતિબંધ લગાવી દીધો છે. દિવાળીના દિવસે ફક્ત બે કલાક રાત્રે આઠથી ૧૦ વાગ્યા સુધી આતશબાજી કરી શકાતી હતી અને તેમાં પણ ઓછા પ્રદુષણ ઉત્સર્જન કરનારા એટલે કે ગ્રીન ફટાકડા જ ફોડી શકાતા હતાં.

ઈન્ડોનેશિયામાં જ્વાળામુખી ફાટતાં પ્રવાસન સહિતની પ્રવૃત્તિઓ બંધ

(એજન્સી) જોગ્યાકાર્તા, ક્ષણટકના થારવાડ જીલ્લામાં ૨૦૧૬ ઈન્ડોનેશિયામાં માઉન્ટ મેરાપી જ્વાળામુખીની સક્રિયતા વધતાં સતાવાળાઓએ જાવા ટાપુઓ પર ડેન્જર લેવલ વધાર્યું છે. અને પ્રવાસન તથા માર્ઠનિંગ સહિતની પ્રવૃત્તિઓ બંધ કરી દેવા આદેશ કરાયાં છે.

મેરાપી ગયા વર્ષથી સક્રિય થયો છે. તેની સક્રિયતા વધતા ઈન્ડોનેશિયાની જીયોલોજીકલ એજન્સીએ તેનું એલર્ટ લેવલ ત્રીજી સૌથી સર્વોચ્ચ સપાટીએ કરી દીધું છે.

નેશનલ ડીઝાસ્ટર મીટીંગેશન એજનસીના પ્રકલ્તા રાહિત્યા જતિએ કહ્યું હતુ કે આ સ્તરની સક્રિયતાને કારણે જ્વાળામુખી ફાટે અથવા તો લાવા બહાર નીકળે એવી સંભાવના સર્જઈ શકે છે. તેમણે જણાવ્યુ હતુ કે સતાવાળાઓએ મેરાપી પર પર્યટન ચઢાણ તથા તેની નદીઓ, આસપાસ માર્ઠનિંગ પ્રવૃત્તિઓ અટકાવી દીધી છે. માગ ડીઝાસ્ટર એજન્સીના કમંચારીઓ તથા સંશોધકોને જ પ્રતિબંધિત

વેસ્ટર્ન રેલવે
જનરલ કર્નાલીંગા, કાર્પેન્ડી, પલ્મિંગિંગ અને પેસેન્જર એમેલીટી વર્ક્સ
વિભાગ: શાંતિક, એકિઝિટ્યુટિવ: સિનિયર સીએસી-બીસીટી, ટેન્ડર સૂચના નંબર: બીસીટી / સુવિધા / ૨૦૨૦ તારીખ ૦૪.૧૧.૨૦૨૦. કાર્ગ અને સ્થાન: જનરલ ફર્નીશીંગ, સુધારકામ, પલ્મિંગિંગ અને પેસેન્જર સુવેધા ક્રોચિંગ ડેપો મુંબઈ સેન્ટ્રલ ખાતે પ્રાથમિક, માધ્યમિક અને એક્ઝીટીઆર જાળવણી દરમિયાન કોચમાં ચોલેસ ક્લાક કામ કરે છે. આશરે, કામની કિંમત: રૂ.૮,૨૧,૫૯૨,૨૮૪.૪૮ (બધા સંપાદન) ઇમેઇલ: રૂ.૫,૬૦,૮૦૦/- જ્યારે ટેન્ડર ફોર્મ ઉપલબ્ધ હોય ત્યાં પહેલાં: સોનલાલન, સદાશિશનની તારીખ અને સમય (બંધ લવાની): ૦૨.૧૨.૨૦૨૦ ના રોજ ૧૫.૦૦ વાગ્યા સુધી. તારીખ અને ખુલવાનો સમય: ૦૨.૧૨.૨૦૨૦ ના રોજ ૧૫.૩૦ કલાકે. લોક: ક્યુવા કરીને અમારી વેબસાઇટ www.jreps.gov.in ની મુલાકાત લો. ટેન્ડર દસ્તાવેજ, સુધારો અને વધુ વિગતો ડ્રાઉનલોડ કરવા. ૦41૩
પર્યાે કરો : facebook.com/WesternRly

ગુજરાત રફીયા ઈન્ડસ્ટ્રીઝ લીમીટેડ
CIN : L17110GJ1984PLC007124 રજીસ્ટર્ડ ઓફિસ : પ્લોટ નં. 455, સાંતેજ વડસર રોડ, ગામ : સાંતેજ, તાલુકા : કલાલ - 382721
નો ટિસ સેબીના (લીસ્ટીંગ ઓબ્લીગેશન તથા ડિસક્લોઝર રીકવાયરમેન્ટ) રેગ્યુલેશન, ૨૦૧૫ના રેગ્યુલેશન ૪૭ તથા રેગ્યુલેશન ૨૯ અન્વયે નોટિસ આપવામાં આવે છે કે ગુરુવાર, ૧૨મી નવેમ્બર 2020ના રોજ કંપનીના બોર્ડ ઓફ ડીરેક્ટર્સની મિટિંગ ઉપરના રજીસ્ટર્ડ ઓફિસના સરનામે મળશે, જેમાં ૩૦મી સપ્ટેમ્બર ૨૦૨૦ના રોજ પૂરા થયેલા કવાર્ટર અને અર્ધ વાર્ષિક સમય ગાળાના અનઓડીટ નાણાકીય પરિણામો પર વિચારણા થશે તેમજ મંજૂર કરવામાં આવશે. બોર્ડ મિટિંગ અંગની વિસ્તૃત માહિતી કંપનીની વેબસાઈટ www.grilltarp.com અને સ્ટોક એક્ષચેન્જની વેબસાઈટ www.bseindia.com અને www.nseindia.com ઉપર મળશે કે જ્યાં કંપનીના શેર લિસ્ટેડ છે.
બોર્ડના હુકમથી ગુજરાત રફીયા ઈન્ડસ્ટ્રીઝ લિ.વતી સહી/- ધલવ પટેલ, કંપની સેક્રેટરી તારીખ : 06-11-2020 સ્થળ : સાંતેજ

દિપેન મેહતા કોમોડીટીસ પ્રાઇવેટ લીમીટેડ
રજી.ઓફીસ : ૧૧૨, પહેલો માળ, કોર્ન્યુન ગી બી કોમ્પ્લેક્ષ વાપી દમણ મેઈન રોડ, સોમનાથ, દમણ - ૩૯૬૨૧૦ સીન નં.U51101DD2006PTC009786 ટે.૭૫૭૪૮૮૮૧૪૬, ઇમેઈલ આઈડી : dm@elixirequities.com
“ ફોર્મ નં.આઇએનસી-૨૬ ” કંપનીઓ (નિયમ) નિયમો, ૨૦૧૪ ના નિયમ ૩૦ ના અનુસંધાનમાં કેન્દ્રશાસિત પ્રદેશો દાદરા અને નગર હવેલી અને દામણ અને દીવથી મહારાષ્ટ્ર રાજ્યમાં કંપનીની નોંધણી ક્ષેત્રી બદલવા માટે અખબારમાં પ્રકાશિત થવાની જાહેરાત જાહેર નોટિસ કેન્દ્ર સરકાર, પ્રાદેશિક નિયામક (સીડીન્લ ડિરેક્ટર) સમક્ષ, અમદાવાદ ઉત્તર પશ્ચિમ ભેગે કંપનીની એક્ટ, ૨૦૧૩ની કલમ ૧૩(૪) અને કંપનીઝ (ઈન્ફોર્પોરેશન) નિયમ, ૨૦૧૩ના નિયમ ૩૦(૫) બાબતે (અરજદાર) કંપની દ્વારા જાહેર કરાયેલા ખાસ કરાવની શરતે કંપનીના મેમ્બરેનન્મ એસોસિએશનમાં ફેરફારની પુષ્ટિ મેળવવા કંપની કંપની અધિનિયમ, ૨૦૧૩ની કલમ ૧૩ હેઠળ કેન્દ્ર સરકારને અરજી કરવા સૂચન કરે છે તેવું જાહેર જનતાને સૂચના આપવામાં આવી છે. ૧૧ સપ્ટેમ્બર, ૨૦૨૦ ના રોજ વધારાની સામાન્ય સામાન્ય બેઠક, કંપનીને તેની નોંધણી ક્ષેત્રીને “કેન્દ્રશાસિત દાદરા અને નગર હવેલી અને દમણ અને દીવ” થી “મહારાષ્ટ્ર રાજ્ય” બનાવવા માટે સક્ષમ બનાવવા માટે કરવામાં આવી હતી. કોઇપણ વ્યક્તિ કે જેની રહિ કંપનીના રજિસ્ટર્ડ ઓફીસના સ્થિત પરિવર્તનથી પ્રભાવિત થવાની સંભાવના છે તે એમસીએ-૨૧ પોર્ટલ (www.mca.gov.in) પર ક્યાં રોકાણકારોને સુસંગત ફોર્મ ફાઇલ કરી શકે છે અથવા પહોંચાડવાનું કારણ મોકલી શકે છે એફરેક્ટ, ૫ મો માળ, ૧૦૦, મરીન ડ્રાઇવ, મુંબઈ - સરનામાં પર પ્રાદેશિક નિયામક, પશ્ચિમ ભેનની ક્ષેત્રી સામે તેની રહિ અને તેના વિરોધના આધારે દર્શાવતા એકિઝિટ દ્વારા તેના / તેણીના વાંધાની રજિસ્ટર પોસ્ટ દ્વારા - ૪૦૦૦૦૨, મહારાષ્ટ્ર, આ સૂચના પ્રકાશિત થયાના ચૌદ દિવસની અંદર, અરજદાર કંપનીને તેની નોંધણીની ક્ષેત્રી પર તેની નોંધણીની ક્ષેત્રી સાથે નીચે જણાવેલ સરનામાં પર: ઓફીસ નંબર ૧૧૨, પહેલો માળ, કોર્ન્યુન ગી બી કોમ્પ્લેક્ષ વાપી દમણ મેઈન રોડ, સોમનાથ, દમણ-૩૯૬ ૨૧૦, સ્થાન: દમણ તારીખ: ૪થી નવેમ્બર, ૨૦૨૦

વેસ્ટર્ન ટાઇમ્સમાં પ્રકાશિત જાહેરાતો અંગે વાંચકોએ પોતાની રીતે ચકાસણી કરી નિર્ણય લેવો.
-જાહેરખબર મેનેજર

દિપેન મેહતા કોમોડીટીસ પ્રાઇવેટ લીમીટેડ
રજી.ઓફીસ : ૧૧૨, પહેલો માળ, કોર્ન્યુન ગી બી કોમ્પ્લેક્ષ વાપી દમણ મેઈન રોડ, સોમનાથ, દમણ - ૩૯૬૨૧૦ સીન નં.U51101DD2006PTC009786 ટે.૭૫૭૪૮૮૮૧૪૬, ઇમેઈલ આઈડી : dm@elixirequities.com
“ ફોર્મ નં.આઇએનસી-૨૬ ” કંપનીઓ (નિયમ) નિયમો, ૨૦૧૪ ના નિયમ ૩૦ ના અનુસંધાનમાં કેન્દ્રશાસિત પ્રદેશો દાદરા અને નગર હવેલી અને દામણ અને દીવથી મહારાષ્ટ્ર રાજ્યમાં કંપનીની નોંધણી ક્ષેત્રી બદલવા માટે અખબારમાં પ્રકાશિત થવાની જાહેરાત જાહેર નોટિસ કેન્દ્ર સરકાર, પ્રાદેશિક નિયામક (સીડીન્લ ડિરેક્ટર) સમક્ષ, અમદાવાદ ઉત્તર પશ્ચિમ ભેગે કંપનીની એક્ટ, ૨૦૧૩ની કલમ ૧૩(૪) અને કંપનીઝ (ઈન્ફોર્પોરેશન) નિયમ, ૨૦૧૩ના નિયમ ૩૦(૫) બાબતે (અરજદાર) કંપની દ્વારા જાહેર કરાયેલા ખાસ કરાવની શરતે કંપનીના મેમ્બરેનન્મ એસોસિએશનમાં ફેરફારની પુષ્ટિ મેળવવા કંપની કંપની અધિનિયમ, ૨૦૧૩ની કલમ ૧૩ હેઠળ કેન્દ્ર સરકારને અરજી કરવા સૂચન કરે છે તેવું જાહેર જનતાને સૂચના આપવામાં આવી છે. ૧૧ સપ્ટેમ્બર, ૨૦૨૦ ના રોજ વધારાની સામાન્ય સામાન્ય બેઠક, કંપનીને તેની નોંધણી ક્ષેત્રીને “કેન્દ્રશાસિત દાદરા અને નગર હવેલી અને દમણ અને દીવ” થી “મહારાષ્ટ્ર રાજ્ય” બનાવવા માટે સક્ષમ બનાવવા માટે કરવામાં આવી હતી. કોઇપણ વ્યક્તિ કે જેની રહિ કંપનીના રજિસ્ટર્ડ ઓફીસના સ્થિત પરિવર્તનથી પ્રભાવિત થવાની સંભાવના છે તે એમસીએ-૨૧ પોર્ટલ (www.mca.gov.in) પર ક્યાં રોકાણકારોને સુસંગત ફોર્મ ફાઇલ કરી શકે છે અથવા પહોંચાડવાનું કારણ મોકલી શકે છે એફરેક્ટ, ૫ મો માળ, ૧૦૦, મરીન ડ્રાઇવ, મુંબઈ - સરનામાં પર પ્રાદેશિક નિયામક, પશ્ચિમ ભેનની ક્ષેત્રી સામે તેની રહિ અને તેના વિરોધના આધારે દર્શાવતા એકિઝિટ દ્વારા તેના / તેણીના વાંધાની રજિસ્ટર પોસ્ટ દ્વારા - ૪૦૦૦૦૨, મહારાષ્ટ્ર, આ સૂચના પ્રકાશિત થયાના ચૌદ દિવસની અંદર, અરજદાર કંપનીને તેની નોંધણીની ક્ષેત્રી પર તેની નોંધણીની ક્ષેત્રી સાથે નીચે જણાવેલ સરનામાં પર: ઓફીસ નંબર ૧૧૨, પહેલો માળ, કોર્ન્યુન ગી બી કોમ્પ્લેક્ષ વાપી દમણ મેઈન રોડ, સોમનાથ, દમણ-૩૯૬ ૨૧૦, સ્થાન: દમણ તારીખ: ૪થી નવેમ્બર, ૨૦૨૦

AKASH

Registered Office: 2 Ground Floor
CIN: L45209GJ1999PLC036003, Ph. : +91

Extract of Statement of Standalone and C

Sr. No	Particulars	
		30/9/2020
		Un-Audited
1	Total Income from Operations (net)	1,640.29
2	Net Profit for the period (before Tax, Exceptional and Extra ordinary items)	29.21
3	Net Profit for the period (before Tax after Exceptional and Extra ordinary items)	29.21
4	Net Profit / (Loss) for the period after tax	23.88
5	Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	24.44
6	Paid-up Equity Share Capital of Face Value Rs. 10/- Each	1,686.25
7	Other Equity (Excluding Revaluation reserve) as show in Audited Balance Sheet of Previous Year)	-
8	Earnings Per Equity Share (Not Annualised) Basic	0.14
	Earnings Per Equity Share (Not Annualised) Diluted	0.14
Notes		
1	The above is an extract of the detailed format of Un-Audited Financial Result for the Quarter and half Year ended on 30-9-2020 filed with the Stock Exchanges under Regulation 33 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of Un-Audited financial Results for the aforesaid Quarter are available on the Stock Exchange website i.e. www.nseindia.com and on the website of the Company i.e www.akashinfra.com .	
2	The above results have been reviewed by the Audit Committee of the Directors and approved by the Board of Directors at their meeting held on 5th November, 2020.	
3	Figures for the previous periods have been regrouped/ reclassified/ restated wherever necessary.	

Place : Gandhinagar

Dated : 05-11-2020

નામ બદલેલ છે
મે માટે નામ સ્થાયલા સેમસન પીલ્લી હતું જે બદલીને શિલા સેમસન પીલ્લી કરેલ છે. સરનામું : એ-૪૦૫, સાકાંશ એપાર્ટમેન્ટ, મેમનગર, અમદાવાદ-૩૮૦૦૫૨ 1956
નામ બદલેલ છે
મે માટે નામ સચિન ફતાભાઈ પટેલ હતું જે બદલીને ચોધરી સચિનકુમાર ફતાભાઈ કરેલ છે. સરનામું : રહે. સામેત્રી, તા.દહેગામ, જી.ગાંધીનગર 1954

તિરૂપતિ સરજન લિમિટેડ
રજિ. ઓફીસ : એ-૧૧,૫૨,૧૩, સત્યમેવ કોમ્પ્લેટ, ગુજરાત હાઇકોર્ટની સામે, એસ.જી.હાઇવે, અમદાવાદ. વેબસાઇટ : www.tirupatisarjan.com CIN: L45100GJ1995PLC024091
નોટીસ
સેબી(લિસ્ટીંગ ઓબ્લીગેશન તથા ડિસ્ક્લોઝર રિજિરેમેન્ટ્સ) રેગ્યુલેશન્સ ૨૦૧૫, (એલઓડીઆર) ના નિયમન ૨૯ની સાથે રેગ્યુલેશન ૪૭ની યોગવાદઓ મુજબ નોટિસ પાઠવવામાં આવે છે કે કંપની દ્વારા બોર્ડ ઓફ ડિરેક્ટર્સની બેઠક બુધવારે, ૧૧મી નવેમ્બર, ૨૦૨૦, કંપનીના રજિસ્ટર્ડ ઓફિસ માં સાટેમ્બર ૩૦, ૨૦૨૦ના રોય પૂરા થયેલા બીજા કિમાસીક ગાળા અને અર્ધવાર્ષિક ગાળા માટેના કંપનીના અનઓડિટેડ નાણાકિય પરિણામોને ધ્યાનમાં લેવા અને તેને મંજૂરી આપવા માટે યોગ્યતામાં આવી છે. ઉપરોક્ત મિટિંગની વિગતો કંપનીની વેબસાઇટ www.tirupatisarjan.com અને સ્ટોક એક્સ્ચેન્જની વેબસાઇટ www.bseindia.com પર પણ ઉપલબ્ધ છે.
તિરૂપતિ સરજન લિમિટેડ sd/- સચિર ઋષિકેશભાઇ પટેલ સંચાલક(DIN-03185133)

BRIDGE SECURITIES LTD.				
Regd. Office : 17, Suhasnagar Society, Nr. Dinesh Hall, Ashram Road, Ahmedabad - 380 009 (CIN: L67120GJ1994PLC023772, Web: www.bridgesec.co.in) E-mail : bridgesecurities@yahoo.co.in, Phone: 079-26578808 Extract of Unaudited Financial Result (Standalone) for the Quarter ended on 30/09/2020 (Rs.in Lakhs)				
Sr. no	Particulars	Quarter ended/ Current year ending 30.09.2020	Year to date figures/ previous year ending 30.09.2019	Corresponding 3 months ended in the previous year 30.09.2019
	Whether results are Audited or Unaudited	Unaudited	Unaudited	Unaudited
1	Total income from operations (net)	27.45	52.67	25.54
2	Net Profit/(loss) for the period (before Tax, Exceptional and/or Extraordinary items)	-10.48	18.28	-7.36
3	Net Profit/(loss) for the period before Tax (after Exceptional and/or Extraordinary items)	-10.48	18.28	-7.36
4	Net Profit/(loss) for the period after Tax (after Exceptional and/or Extraordinary items)	-10.48	18.28	-7.36
5	Total Comprehensive Income for the period (Comprising Profit/(Loss) for the period (after Tax) and Other Comprehensive Income (after tax)	-10.48	18.28	-7.36
6	Paid up Equity Share Capital	336.13	336.13	336.13
7	Reserves (Excluding Revaluation Reserve) as shown in the auditing Balance Sheet of the previous year	-249.20	-201.94	-201.94
8	Earnings Per share (of Rs 10/- each) (for continuing and discontinuing operations)- Basic : Diluted :	-0.31 -0.31	0.54 0.54	-0.22 -0.22
Note: The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly/Annual Financial Results are available on the Stock Exchange websites (www.bseindia.com) & on Company's website (www.bridgesec.co.in)				
For BRIDGE SECURITIES LIMITED sd/- Pragnesh R. Shah Chairman & Managing Director (DIN: 00144888)				
Place : Ahmedabad Date : 06.11.2020				